

ITEM NO.805

Court No.1 (Video Conferencing)

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10675-10676/2020

(Arising out of impugned final judgment and order dated 16-06-2020 in WPN No. 12295/2018 02-09-2020 in RAC No. 133/2020 passed by the High Court Of Judicature At Bombay At Aurangabad)

ARUNA

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

WITH SLP(C) No.11416/2020

Date : 12-04-2021 These petitions were mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Shirish K. Deshpande, AOR (mentioned by)

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Let these matters be not deleted from the notified date.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(PRADEEP KUMAR)  
BRANCH OFFICER